

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO.HC.VII-42/1996(Pt.)/3855/A**

From :- Shri Kaushik Kumar Sharma,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Sri V.K.Chandak,  
District and Sessions Judge,  
Barpeta, Assam.

Dated Guwahati the 19<sup>th</sup> October, 2020.

Sub: **Civil vacation.**

Ref:- Your letter No.DJB/3121 (E) dated 15.10.2020.

Sir,

With reference to the above, I am directed to inform you that you have been allowed to avail the entire Civil vacation from 22.10.2020 to 04.11.2020 along with station leave permission from the late afternoon of 21.10.2020, after Court hours, till the morning of 05.11.2020. Further, the Addl District & Sessions Judge, Barpeta in his absence the Civil Judge and Asstt. Sessions Judge, Barpeta and in his absence the Chief Judicial Magistrate, Barpeta and in their absence the in-charge Chief Judicial Magistrate, Barpeta shall remain in charge of your Court and office in your absence.

Yours faithfully,

Sd/-

**JT. REGISTRAR (VIGILANCE)**

3857  
Memo NO.HC.VII-42/1996(Pt.)/3856-1A, dated 19.10.2020

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29.
2. The Project Manager, Gauhati High Court.

  
**JT. REGISTRAR (VIGILANCE)**

Rdse